

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 518 of 2018

IN THE MATTER OF:

Apogee Manufacturing Pvt. Ltd.

...Appellant

Vs.

Hari Kishan Sharma & Ors.

...Respondents

Present: For Appellant: - Mr. Anirudh Wadhwa, Advocate.

O R D E R

05.09.2018— The Appellant ('Financial Creditor') wanted a copy of the Form 4C submitted by a Claimant from the 'Resolution Professional' which was not supplied. Such prayer has been rejected by the Adjudicating Authority (National Company Law Tribunal) by impugned order dated 24th July, 2018.

2. We have heard learned counsel for the Appellant and perused the record.

3. It will be evident from the record that the Appellant has not challenged the decision of the 'Resolution Professional' by which claim of the other parties were admitted, which according to Appellant resulted reduction of its voting share. The Appellant- 'Financial Creditor' when requested for copy of the Form 4C, the Appellant was asked by the 'Resolution Professional' to inspect the documents but the Appellant refused to do so.

5. This apart, we also find the Appellant has not shown any valid ground to get all information relating all creditors, including Form 4C submitted by them. We find no merit in this appeal. It is accordingly dismissed. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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